

**FIR no. 213/2020  
u/s 386/506/306/34 IPC  
PS Neb Sarai (DIU)**

16.06.2020

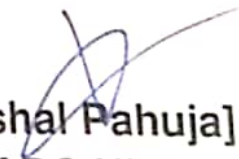
**This is an application to preserve CCTV footage of DIU, South District, Malviya Nagar, Tigri Police Station and Neb Sarai moved on behalf of accused/applicant Harish Kumar Jarwal.**

Present : Ld. APP Sh. Lalit Pingolia in person.  
Applicant Sh. Harish Kumar Jarwal in person.  
Advocate Sh. Ravi Dral in person.  
Insp. Kamal Kishore in person.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

Report was called from DCP concerned vide order dated 11.06.2020, however, reply has not been received to IO as submitted that he has received the reply just 2 months back so he shall put forward the same to the court through proper channel.

Let this matter be also taken up on 20.06.2020 at 12.00 noon through video conferencing by the Ld. Duty Magistrate concerned.

  
[Vishal Pahuja]  
Duty MM/RADC/ND/16.06.2020

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u/s 386/506/306/34 IPC  
PS Neb Sarai (DIU)

16.06.2020

**This is an application u/s 171(1)(B) Cr.P.C. seeking pagination of case diary and status report of the charge sheet for and on behalf of accused/applicant Harish Kumar Jarwal.**

Present : Ld. APP Sh. Lalit Pingolia in person.  
Applicant Sh. Harish Kumar Jarwal in person.  
Advocate Sh. Ravi Dral in person.  
Insp. Kamal Kishore in person.

Due to spreading of Corona Virus (COVID-19), special measures taken by the Government to prevent it by ordering a nationwide lockdown, the hearing of the urgent matter has been conducted through Video Conference using CISCO WEBEX app after taking consent of both the parties, in terms of directions issued by the Ld. District and Sessions Judge, Rouse Avenue District Courts.

IO has not filed the reply to the application, however, it is submitted by the IO that the case diary has been duly paginated.

IO is directed to file the reply by NDOH duly forwarded by DCP concerned.

Matter be taken up on 20.06.2020 at 12.00 noon through video conferencing by the Duty Magistrate concerned.

  
[Vishal Pahuja]  
Duty MM/RADC/ND/16.06.2020